

Application No. ST/COD/30520/2017
In
Appeal No. ST/30911/2017

1. When this application for condonation of delay was called out, none appeared on behalf of the appellant. From the records it is noticed that the information regarding listing of matter today was posted to the appellant

applicant on 20.04.2018. Despite such notice, none appeared before the Tribunal.

2. On perusal of records, it transpires that there is no application for condonation of delay filed by the applicant. The petition is not signed by the applicant and the affidavit which has been filed in support of delay in filing of the appeal, is also not signed.

3. In view of this, we dismiss the application for condonation of delay. Consequently, appeal also stands dismissed.

(Dictated and pronounced in the open Court)

(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(M.V. RAVINDRAN)
MEMBER (JUDICIAL)

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